

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/10526/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Jorhat

Dated Guwahati, the 15<sup>th</sup> November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. letter No. JJA/11913 dated 03.11.2022)

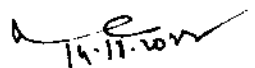
Sir,

With reference to the above, I am directed to inform you that Shri Jagat Das, Sub-Divisional Judicial Magistrate (M), Titabor has been allowed to visit Vadodra, Gujarat via Delhi by availing LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 23.11.2022 to 29.11.2022 along with his wife Sunita Dutta and daughter Divyansha Das, by the shortest possible route, as per existing Rules.

Shri Das may be informed accordingly.

Thanking you.

Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/10527-10534A, dated-15.11.22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Jagat Das, Sub-Divisional Judicial Magistrate (M), Titabor for information with reference to his letter No. JSD(T)1059/2022 dated 01.11.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

  
**REGISTRAR (VIGILANCE)**